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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

NEW DELHI: DATE: THE 30th December, 1978.

NOTIFICATION
(INCOME-TAX)

No. 2626 (F.No.197/100/78-IT(AI); In exercise of the powers conferred by clause (iv) of sub-section (230) of section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Gujarat Rajya Bahat Samiti, Ahmedabad" for the purpose of the said section for and from the assessment year(s) 1972-73.

Sd/-

(M. SHASTRI)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To
The Manager,
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Copy to:-


1. Gujarat Rajya Bahat Samiti, Opp. Anna Bazar, Lal Darwaja, Ahmedabad-380001.
2. The Commissioner of Income-tax, Gujarat-II, Ahmedabad, with reference to his letter No. ID/II/44-3/78 dt. 2.12.78.
3. All Commissioners of Income-tax.
4. Directors of Inspection (IT)/(IAS)/(P&FR)/(Inv.), New Delhi.
5. Director of C&M Services (Income-tax, 1st Floor, Awan-e-Ghalib, Mata Sundri Lane, New Delhi (5 copies).
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10. Shri M.S. Rao, Joint Secretary, Ministry of Law, Justice and Company Affairs (Department of Legal Affairs), New Delhi.

Sd/-

(M. SHASTRI)

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AUTHORISED FOR ISSUE


ASSISTANT DIRECTOR (RSEP).

* SHARMA *

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